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D.B.Sethy-Vrs-UOI/Rly

ORDERS Sl.No.4  
OA No.250/10

Order –dated 20<sup>th</sup> June, 2013.

CORAM

**HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)**  
**HON'BLE MR. R. C. MISRA, MEMBER (ADMN.)**

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This OA was filed on 16.4.2010 and initially listed on 11.5.2010 when on considering the rival submissions of the parties, Mr.Ojha, Learned Standing Counsel for the Railway was directed to obtain instruction as to whether result of the recruitment based on advertisement dated 5.11.1998 has been published or not and if published when it was published and what was the result.

The matter next was listed on 17.5.2010 when Mr.Ojha was allowed opportunity to file written reply with verification from the Respondents by the end of June, 2010.

*b/Seer*

*Ram*

Thereafter the matter was listed on **8.7.2010**. But none was present for the Applicant and the matter was adjourned to **23.7.2010**.

On **23.7.2010** none was present for the applicant and, therefore, the matter was adjourned to **26.7.2010**.

On **26.7.2010** none was present for the applicant. Respondents filed their short reply. Therefore, liberty was granted to the Learned Counsel for the Applicant to file reply to the objection filed by the Respondents.

The matter was listed on **22.2.2013** and thereafter on **1.3.2013** but none was present in view of the protest made by the Bar against the brutal attack on an advocate by the Police.

When the matter was again listed on **11.3.2013** none was present for the Applicant.

Similar was the situation when the matter was listed on **8.5.2013**.

*W. A. S. D.*

*R. Mehta*

The matter was listed on 20.5.2013 but was adjourned in view of the reference due to sad demise of a senior member of the Bar.

On **24.5.2013** the matter was listed but none was present for the applicant. Hence the matter was adjourned to 18.6.2013.

On **18.6.2013** none was also present for the applicant. Hence the matter was adjourned to 20.6.2013.

Today also none is present for the Applicant. However, Mr.T.Rath, Learned Standing Counsel appearing for the Respondents is present and insisted for disposal of the matter.

We have heard Mr.T.Rath, Learned Standing Counsel appearing for the Respondents.

In view of the above, it seems that the Applicant is no more interested to pursue this OA any more. Hence this

*Deen* *Alleet*

OA stands dismissed for non-prosecution. There shall be no order as to costs.

Registry is directed to send copy of this order to the Applicant, by post, in the address given in the OA forthwith.



Member (Admn.)



Member (Judl.)